

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Excise Miscellaneous [COD] Application No. 40214 of 2019
(on behalf of Appellant)

In
Excise Appeal No. 40747 of 2019

(Arising out of Order-in-Appeal No. 524/2018 (CTA-II) dated 30.10.2018 passed by the Commissioner of Central Tax (Appeals-II), C.G.S.T. & Central Excise, Newry Towers, 2nd Floor, Plot No. 2054, I Block, II Avenue, Anna Nagar, Chennai – 600 040)

M/s. Linde India Ltd.,

Oxygen House, P43 Taratala Road,
Kolkata – 700 088

: Appellant

VERSUS

The Commissioner of G.S.T. & Central Excise,

Chennai Outer Commissionerate,
Newry Towers, No. 2054/1, II Avenue,
12th Main Road, Anna Nagar,
Chennai – 600 040

: Respondent

APPEARANCE:

Shri. Satyanarayan Gupta, Consultant for the Appellant

Shri. S. Govindarajan, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P. VENKATA SUBBA RAO, MEMBER (TECHNICAL)

HON'BLE MR. P. DINESHA, MEMBER (JUDICIAL)

MISC. ORDER NO. 40371 / 2019

DATE OF HEARING: 31.07.2019

DATE OF DECISION: 31.07.2019

PER : P. VENKATA SUBBA RAO

For the reasons mentioned in the application for condonation of delay, the delay is condoned. Registry is directed to list the matter for hearing in its due course.

(Dictated and pronounced in the open court)

(P. VENKATA SUBBA RAO)
MEMBER (TECHNICAL)

(P. DINESHA)
MEMBER (JUDICIAL)

Sdd